

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 324**

IA-6314/2023, IA-5252/2023, IA -910/2024, IA -865/2024, IA -827/2024

**IN**

**IB-317(ND)/2022**

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd. .... Petitioner/Applicant  
Vs.  
Andes Town Planners Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amit Mahaliyan, Adv. In IA-6314/2023, Mr. Vivek Kohli, Sr. Adv., Ms. Nishtha, Ms. Parijet, Advs. In IA-5252/2023  
For the Respondent : Mr. Amit Mahaliyan, Adv. In IA-6314/2023, Mr. Vivek Kohli, Sr. Adv., Ms. Nishtha, Ms. Parijet, Advs. In IA-910/2024, Mr. Shivam Shukla, Adv. For R-1 & 2 in IA-865/2024  
For the RP : Mr. Anuj kr. Pandey, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **21.05.2024.**

-Sd-  
**(COURT OFFICER)**